BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH **AHMEDABAD**

C.P. (I.B) No. 14/9/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.05.2017

Name of the Company:

Unique Erectors & Consultants

V/s.

GEI Power Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankrupcy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION **SIGNATURE**

1. LEENA ACRAWAL

Operahimal Creatino

Practising Company Secretaries

Applicant

ORDER

Learned PCS Ms. Leena Agrawal present for Operational Creditor/ Petitioner. None present for Corporate Debtor.

Application is filed by the Operational Creditor seeking permission to withdraw CP (IB)14 /2017 on the ground of settlement between Operational Creditor and Corporate Debtor.

The said Application is registered as IA 119/2017.

Heard arguments of Learned PCS for Petitioner. The petition is at the stage of hearing orders on before admission. It appears there is a settlement between the operational creditor and Corporate Debtor.

Operational Creditor is permitted to withdraw the Petition. IA 119/2017 is allowed accordingly.

In view of the order passed in IA 119/2017, this CP(IB) 14/2017 is dismissed as withdrawn. No order as to costs.

> DIVINI KAAFFIDKA RARA MEMBER JUDICIAL

Dated this the 19th day of May, 2017.